

05 SEP 2024

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BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI.

Original Application no. 161 of 2023

In the matter of

Rana Iqbal Singh Jolly & Ors.

.....Applicants

Versus

State of Punjab & Ors.

.....Respondents

Additional Affidavit of Er. Gurindar Singh Majithia, Member Secretary, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala in compliance of order dated 22.08.2024.

Respectfully Showeth:

1. That the above-mentioned case is pending before the Hon'ble National Green Tribunal for adjudication. The Hon'ble Tribunal after consideration of the matter has raised certain queries with regard to the grant of consent to the Hermitage Farm by passing an order dated 22.08.2024 and the

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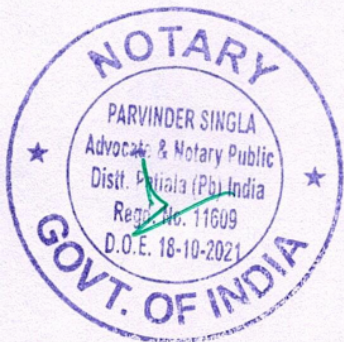


This Documents has been registered
at Serial No. 002 R.D.S
this day of 05th September 2024



concerned officer has been directed to explain the aspects by filing an affidavit. The officer concerned has filed an affidavit mentioning therein the details as per mandate of the order dated 22.08.2024.

2. That apart from the above, the Hon'ble Tribunal vide the said order dated 22.08.2024 has directed the Member Secretary of the Punjab Pollution Control Board to explain whether there is any SOP or other guidelines in respect of farm houses in the State of Punjab and if the said guidelines or SOP is there, the same shall be placed on record by way of an additional affidavit. The relevant extract of paragraph 5 of order dated 22.08.2024 is reproduced herein below for kind perusal and reference.



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"5. We also direct Member Secretary, PPCB to remain present on the next date to explain whether there is any SOP or otherwise guidelines in respect of issue state of consent under Water Act and Air Act, to the 'Farm Houses' in State of Punjab which are used for the purposes other than 'Farm Houses' for example holding functions, marriages and other ceremonies and if said guidelines or SOP is there the same shall be placed on record by way of an additional affidavit."

3. That in compliance to order dated 22.08.2024, it is submitted that though the Hermitage Farm is an open space farm without any constructed building (except two office rooms) but is carrying out marriage functions and other social gatherings at the premises of the farm. During the marriage functions,

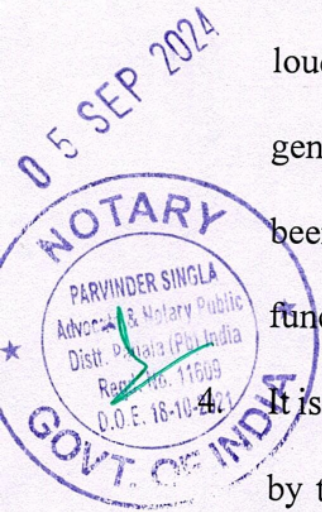
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social gatherings and other functions, there is a generation of wastewater from toilets and kitchen, Municipal Solid Waste including Plastic Waste and emissions from the DG sets installed at the premises. Besides that, loudspeakers / DJ systems are also used during the functions, which generates noise. Keeping in view these activities, the Hermitage Farm has been considered by the Board at par with the marriage palaces where such functions are performed.

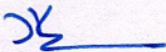
It is pertinent to mention here that the marriage palaces are being considered by the Punjab Pollution Control Board as orange category of industry in accordance with the categorization of industries made by the Central Pollution Control Board and adopted by the Punjab Pollution Control Board. Hence, the consent to operate to the Hermitage Farm has been granted under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 considering the activities of the farm house at par with the orange category of industries.

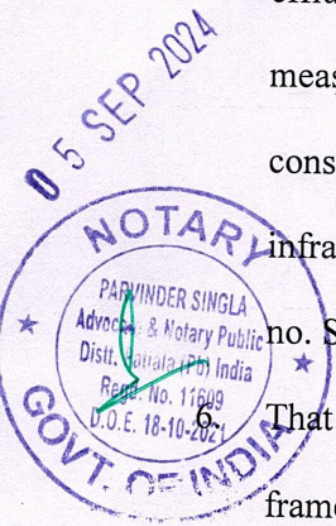
5. That it is relevant to mention here that the Punjab Pollution Control Board has issued an office order bearing no. SEE(HQ-2)/2021/64 dated 02.02.2021 where under the 'Mechanism / Guidelines for Control of Pollution and Enforcement of Environment Norms at individual

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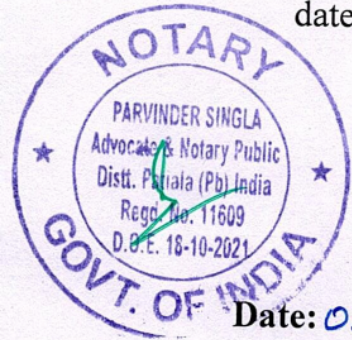
Establishments and the Area / Cluster of Restaurants / Hotels / Motels / Banquets etc.' has been framed, to be implemented in the State of Punjab. The said guidelines contain the water pollution control arrangements, effluent treatment plant, ground water extraction, water conservation measures, air pollution control arrangements, gensets and fuel, energy conservation measures, consents, solid waste management, noise pollution, infrastructure and other requirements. A copy of the office order bearing no. SEE(HQ-2)/2021/64 dated 02.02.2021 is enclosed as **Annexure-A**. That further it is submitted that there is no SOP or guidelines made or framed by the Punjab Pollution Control Board for the farm houses in the State of Punjab. However, keeping in view the fact that the open farm house in the present case namely The Hermitage Farm is being used for marriage functions, social gatherings and other functions, it has been decided to implement the mechanism / guidelines for control of pollution framed by the Punjab Pollution Control Board vide office order no. 64 dated 02.02.2021 in respect of Restaurants / Hotels / Motels / Banquets etc. As the mechanism / guidelines aforementioned have been framed by the Punjab Pollution Control Board for implementation in the full- fledged restaurants / hotels / motels / banquets etc., only those guidelines will be





made applicable in the present case, which can be implemented in open marriage palace.

7. That the additional affidavit is hereby submitted in compliance to order dated 22.08.2024 for kind consideration of the Hon'ble Tribunal.



Date: 05:09:2024

Place: PATIALA

05 SEP 2024


DEPONENT

(Er. Gurindar Singh Majithia)
Member Secretary,
Punjab Pollution Control Board,
Nabha Road, Patiala.

Verification:

Verified that the contents of the above affidavit are true and correct to my knowledge and belief as derived from the official record. No part of the above affidavit is false and nothing material has been kept concealed therein.

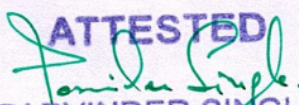

DEPONENT

(Er. Gurindar Singh Majithia)
Member Secretary,
Punjab Pollution Control Board,
Nabha Road, Patiala.

Date: 05:09:2024

Place: PATIALA

The Contents of this affidavit document have been read over to the deponent He/She has accepted the true & correct.

ATTESTED

(PARVINDER SINGLA)
Advocate & Notary Public
Patiala (Pb.) India

05 SEP 2024



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD

No. SEE(HQ-2)/2021/ 64

Dated: 02/02/2021

OFFICE ORDER

Subject: Mechanism/ Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area / Cluster of Restaurants / Hotels/ Motels/ Banquets etc.

In pursuance of the directions issued by Hon'ble NGT dated 20.12.2019 in the matter of O.A. No. 400/2017 titled as Westend Green Society Vs. Union of India & Ors., Central Pollution Control Board (CPCB) has finalized and forwarded 'Mechanism/ Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area / Cluster of Restaurants / Hotels/ Motels/ Banquets etc.' CPCB has advised the State Board to adopt the mechanism / guidelines with necessary modification but without diluting its essence and furnish status report about compliance to CPCB within time bound manner.

As the above guidelines / mechanism involves compliances from various stake holder departments, the matter was taken up by the State Govt. for seeking comments/ suggestions from various stake holders. After seeking comments/ suggestions, the State Govt. vide letter no. DECC/2021/662 dated 05.01.2021 has directed the Punjab Pollution Control Board to finalize and adopt the guidelines with modification and furnish status report about compliance to CPCB.

Accordingly, the mechanism / guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the area / cluster of Restaurants / Hotels/ Motels/ Banquets etc. has been finalized and issued for compliance by all the stake holders including the respective establishments and the concerned departments as per Annexure-A.

All the establishments shall implement the mechanism / guidelines in true letter and spirit, within a period of six months from the date of issue of this office order. Environment Engineers of the Regional Offices of the Board shall forward the copies of these guidelines to the respective establishments and stake holder departments for

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compliance. Till the compliance of the above guidelines, consent to operate under the Water Act, 1974 and Air Act, 1981 to such establishments shall be given for a limited period of six months with condition for the compliance of the guidelines.

This order will come into force with immediate effect.

DA/- As Above.

Endst. No. SEE(HQ-2)/2021/2419-22

(Prof. S.S. Marwaha)
Chairman

Dated 02/02/2024

A copy of the above is forwarded to the following there kind information please:

1. The Principal Secretary to Government of Punjab, Department of Science, Technology & Environment, Chandigarh.
2. The Principal Secretary to Government of Punjab, Department of Housing and Urban Development, Chandigarh.
3. The Principal Secretary to Government of Punjab, Department of Local Government, Chandigarh.
4. The Principal Secretary to Government of Punjab, Department of Industries and Commerce, Chandigarh.

DA/- As Above.

Endst. No. SEE(HQ-2)/2021/2423-34

Member Secretary

Dated 02/02/2024

A copy of the above is forwarded to the following there kind information please:

1. The Director, Department of Housing and Urban Development, Punjab, Chandigarh.
2. The Director, Department of Local Govt., Punjab, Chandigarh.
3. The Regional Director, Central Ground Water Authority, Punjab, Chandigarh.
4. The Director, Punjab Water Regulation Development Authority, Punjab, Chandigarh.
5. The Director, Department of Food, Civil Supplies and Consumer Affairs, Punjab, Chandigarh.
6. The Director, Department of Transport, Punjab, Chandigarh.
7. The Chief Engineer, Public Works Department (B&R), Patiala.
8. The Director, Department of Home Affairs and Justice, Punjab, Chandigarh.
9. The Director, Directorate of Environment & Climate Change, Punjab, Chandigarh.
10. The Director, Department of Industries and Commerce, Punjab, Chandigarh.
11. The Chief Executive Officer, Punjab Bureau of Investment Promotion, Punjab, Chandigarh.
12. The State Level Coordinator, Oil Industry, Indian Oil Bhawan, Sector-19, Punjab, Chandigarh.

DA/- As Above.

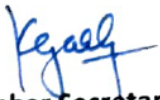
Member Secretary

Endst. No. SEE(HQ-2)/2021/2435

Dated 02/02/2024

A copy of the above is forwarded to the Member Secretary, Central Pollution Control Board, Parivesh Bhawan, New Delhi for kind information.

DA/- As Above.



Member Secretary
Dated 02/02/2024

Endst. No. SEE(HQ-2)/2021/2436-43

A copy of the above is forwarded to the following for information and necessary action:-

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Patiala /Ludhiana/Jalandhar & Bathinda / HQ / PBIP.
2. The Special Secretary (G & P), Punjab Pollution Control Board, Mohali.
3. The Senior Environmental Engineer, Punjab Pollution Control Board, HQ-I/II, Zonal Office, Patiala-I/II, Ludhiana-I/II, Jalandhar, Amritsar and Bathinda.
4. The Senior Scientific Officer, Punjab Pollution Control Board, Head Office, Patiala.
5. The Environmental Engineer, Punjab Pollution Control Board, EPA/Mega/HQ-I/II/ Regional Office, Patiala / Sangrur / Bathinda / Faridkot / Batala / Jalandhar / Hoshiarpur / Mohali / Roop Nagar / Amritsar / Fatehgarh Sahib and Ludhiana-I/II/III/IV.
6. The Environmental Engineer (Computer), Punjab Pollution Control Board, Patiala for uploading the office order on the website of the Board.
7. The Administrative officer / Senior Law Officer/Deputy Control (F & A), Punjab Pollution Control Board, Head Office, Patiala.
8. PS to Chairman / PA to Member Secretary, Punjab Pollution Control Board, Patiala.

DA/- As Above.


Member Secretary
Dated : 02/02/2024

Endst. No. SEE(HQ-2)/2021/2444

A copy of the above is forwarded to the Deputy Director (PR), Punjab Pollution Control Board, Head Office, Patiala with a request to give wide publicity to this order of the Board through newspapers/media/various associations for information of all concerned.

DA/- As Above.


Member Secretary
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Annexure-A

Mechanism/ Guidelines for Control of Pollution and Enforcement of Environment Norms at Individual Establishments and the Area / Cluster of Restaurants / Hotels/ Motels/ Banquets etc.

1. Water Pollution

1.1 Effluent Treatment Plant

- a) The establishment shall provide effluent/sewage treatment plants (ETPs/STPs) for the treatment of entire waste water generated from kitchen, laundry and domestic sewage, subject to following:
- (i) The establishments having their outlets connected with city sewage system having terminal STP(s) and having due written permission from the concerned local body and competent authority shall provide the necessary treatment arrangements as prescribed by MoEF&CC vide notification no. GSR/794(E) dated 04.11.2009 and PPCB office order no. SEE(HQ-1)/F.244/2011/271 dated 10.10.2011.
- (ii) The establishments which are not connected to city STPs, shall provide captive ETPs/STPs for treatment of effluent generated from their premises and make necessary arrangements for the reuse of treated effluents including disposal onto land for plantation.
- (iii) The standalone/ seasonal Marriage Palaces shall continue to follow the policy already circulated by Board vide no. SEE(HQ-2)/2016/26654-64 dated 12.05.2016 and shall provide atleast a grit removal arrangement with oil & grease trap followed by septic tank of having adequate design to treat the effluent received.
- (iv) The bigger establishments / stard hotels with hosting capacity more than 500 persons/guests or the establishments under red category (having rooms 100 and above or having over all waste water generation @ 100 KLD and more) or the establishments having in house laundry section and the establishments covered under schedule appended to EIA notification, 2006 shall provide adequate and appropriate captive ETP irrespective of their connectivity with the city STPs.
- b) EP Rules specify effluent discharge norms for (A) Eateries/ restaurants along roadside having minimum seating capacity of 36 numbers & (B) Hotels. Details of same are as given below:
- (i) Eateries/ restaurants along roadside having minimum seating capacity of 36 numbers.

A restaurant with minimum seating capacity of 36 shall install ETP and treated effluent water from ETP installed should meet existing Environmental Standard notified by the MoEF&CC vide GSR 794(E) dated 04.11.2009 and reproduced as under. The standard may be made stringent by concerned SPCB/PCC.

Parameters	Effluent Standards(Limiting concentration in mg/l except pH)	
	Inland surface water	On land for irrigation
pH	5.5-9.0	5.5-9.0
BOD3days, 27°C	100	100
Total Suspended Solids	100	100
Oil & Grease	10	10

(Handwritten marks)

(ii) Effluent discharge norms for hotels

Hotel Type	Parameters	Effluent Standards (Limiting concentration in mg/l (except pH))	
		Inland surface water	On land for irrigation
Hotel with at least 20 Bedrooms	pH	5.5-9.0	5.5-9.0
	BOD _{3days, 27°C}	30	100
	TSS	50	100
	Oil & Grease	10	10
	Phosphate	1	-
Hotel with less than 20 bed rooms or a banquet hall with minimum floor area of 100 m ² or a restaurant with minimum seating capacity of 36 Nos.	pH	5.5-9.0	5.5-9.0
	BOD _{3days, 27°C}	100	100
	TSS	100	100
	Oil & Grease	10	10

- c) The establishments shall maximize the reuse of treated sewage in toilet flushing, floor washing, gardening and other non-potable purposes, wherever possible.
- d) The establishments shall provide water meters at source(s) of water supply record the daily consumption of water as well as at the inlet and outlet of ETP / STPs. Bigger establishments/ banquets / started hotels with hosting capacity more than 500 persons / guests shall provide electromagnetic flow meter at the inlet and outlet of effluent treatment plant to record actual flows on a daily basis.
- e) The establishments shall install separate energy meters to record the daily energy consumption of the effluent treatment plant on daily basis prior to completion of the project.
- f) The treated water has to be discharged as per conditions specified by the PPCB.
- g) The establishments shall carry out self monitoring of the effluent being discharged regularly and shall submit quarterly report to the PPCB. The quality of treated sewage and trade effluent shall be analyzed by the establishments as per protocol / frequency prescribed by PPCB/CPCB. The PPCB officers shall carry out surprise cross-checks to ensure that the effluent being discharged by the establishment
- h) Provisions/arrangements for utilizing treated wastewater for gardening and non-potable uses need to be done in case of all such units (smaller & bigger).
- i) The local authorities shall ensure to make necessary arrangements for collection, treatment and reuse of waste water generated from those establishments, which falls under their jurisdiction. In case of city sewage treatment plants, the concerned local body/ municipal authority in association with Department of Soil Conservation shall prepare and implement treated water reutilization scheme for various purposes such as horticultural / gardening / non potable purposes.
(Responsible authority for implementation: PPCB/Deptt. of Local Govt.)

1.2 Groundwater extraction

- a) The establishments shall obtain necessary permissions from Punjab Water Regulation and Development Authority (PWRDA)/ Central Groundwater Authority (CGWA) for extraction of groundwater.
- b) PPCB shall grant NOC/ consent to such establishments with condition to obtain necessary clearance for abstraction of groundwater from concerned authorities. PPCB is at liberty to take action against the defaulting units which failed to obtain the necessary permission from the concerned Department.
- c) Groundwater extraction pits/points should have required meters for recording flow/quantity of water extraction and the same shall be within the limit/quantity approved by the concerned Authority.

(Responsible authority for implementation: PWRDA/CGWA)

1.3 Water conservation measures

- a) The establishments shall maximize the reuse of treated water for non-potable purpose/gardening, etc.
- b) All the establishments shall furnish quarterly reports to the PPCB showing quantity of water consumption (month-wise) and quality of treated water.
- c) Rain water harvesting systems shall be installed by all establishments in consultation with the PWRDA/CGWA. Bigger hotels/halls need to make arrangements for both roof-top and ground-based harvesting of rain water. In case roof-top harvesting is not possible/viable, the smaller halls/venues having hosting capacity of less than 500 persons/guests shall then go for ground-based/artificial storage systems, storage tanks and other similar arrangements.
- d) Along with bigger hotels, all the establishments shall need to use efficient fixtures such as low flow shower heads, bath, sink faucet aerators, low flow toilets.

(Responsible authority for implementation: PWRDA/CGWA)

2. Air Pollution

2.1 Gensets and fuel

- a) The establishments shall use approved fuel such as LPG, PNG, Charcoal for tandoor, boiler, etc. with preference to cleaner fuels.
- b) The establishments shall properly channelize the fugitive emissions including emissions from cooking & kitchen operations by providing proper ducting / hood arrangement and proper exhaust system and emissions.
- c) Only Gensets having necessary Type Approval for emissions/ Noise level from the concerned agencies to be installed at the premises.
- d) The establishments shall provide stack for the emissions from the generator as well as acoustic enclosure for Gensets as per the specified norms

2.2 Energy Conservation Measures

- a) Application of solar energy in various areas such as illumination, water heating shall be promoted.

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- b) Use of inverters instead of Diesel Generator Sets shall be encouraged.
- c) Use of LED bulbs shall be adopted.

(Responsible authority for implementation: PPCB)

3. Consent to establish and Consent to operate

- a) The establishments shall obtain Consent to Establish (NOC) before commencement of the construction activities and Consent to Operate (CTO) before starting operation of the Units (individual establishments and the area/ cluster of restaurants/ hotels/ motels/ banquets etc.) under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
- b) The defaulting units shall be liable for paying environmental compensation for damaging the environment considering their operations despite being non-compliant.
- c) The PPCB shall workout and assess the amount of environmental compensation in-line with the mechanism for charging environmental compensation as evolved by the CPCB/ State Govt. from time to time.

(Responsible authority for implementation: PPCB)

4. Solid Waste Management

- a) The establishments shall properly handle, manage and dispose the solid waste generated and comply with the provisions of the Solid Waste Management Rules, 2016.
- b) As per clause 3 (8) of the Solid Waste Management Rules, 2016, marriage halls generating waste of more than 100 kg/day fall under the category of 'Bulk Waste Generator' and should ensure compliance with the provisions of the Rules, and in specific the following:
 - 4(1)(d) Store horticulture waste and garden waste generated from such premises separately in within the own premises and
 - 4(2) No waste generator shall throw, burn or burry the solid waste generated by him, on streets, open public spaces outside his premises or in the drain or water bodies.
 - 4(8) All hotels and restaurants shall, within one year from the date of notification of these rules and in partnership with the local body ensure segregation of waste at sources as prescribed in these rules, facilitate collection of segregated waste in separate streams, handover recyclable material to either the authorized waste pickers or the authorized recyclers. The bio-degradable waste shall be processed, treated and disposed off through composting or bio-methanation within the premises as far as possible. The residual waste shall be given to the waste collectors or agency as directed by the Local body.
- c) The establishments shall ensure that food waste shall be kept in segregated form at source and shall be treated/ processed in organic waste convertor or through any other scientific way allowed under the SWM Rules, 2016 and the treated compost / by product shall be used as manure or for other useful purposes.
- d) The establishments shall ensure that the hazardous waste (used oil, used batteries) generated in the premises are collected property and disposed only to authorized recyclers registered with MoEF&CC/CPCB and valid operating license of PPCB.

- e) The establishments shall ensure that there is no usage of single use plastic-thermocool disposable items such as water bottles/water pouches/water cups/cups, plates, glasses, forks, spoons, straw etc. and single use decorating materials made of plastic-thermocool or any other non-biodegradable material on its premises.
- f) The concerned local authorities shall make necessary arrangement for collection and processing of waste from these units in accordance with provisions of SWM Rules.
- g) The BWG will be responsible to make necessary arrangements for segregation of waste at source, segregated collection & transportation, specific processing and safe disposal of waste from these units in accordance with provisions of SWM Rules.
- h) The guidelines of the concerned departments / Department of Local Govt. for the handling and management of solid waste shall also remain applicable as issued from time to time.
(Responsible authority for implementation: Deptt. of Local Govt/ PPCB)

5. Noise Pollution

- a) The establishments shall obtain permission from designated authorities as per provisions of Noise Pollution (Regulation & Control) Rules, 2000.
- b) The establishments shall comply with provision of Noise Rules specifically Rule 5 and Rule 6 of the Noise Rules.
- c) DJ Set, if used should be operated within the premises till 10 PM only. No loudspeakers and bands should be permitted beyond 10 PM.
- d) D.G. sets shall comply with the provisions of Noise Pollution control limits.
- e) Use of only green crackers to be permitted upto 10 PM as per Hon'ble Supreme Court Guidelines.
- f) The guidelines issued by District Administration / Police Authorities concerned departments / for abatement and control of noise pollution shall also remain applicable.
(Responsible authority for implementation: Transport Deptt., PPCB & Police Authorities)

6. Infrastructure issues & Other Requirements

6.1 Infrastructure requirement

The establishments come up in a cluster leading to severe stress on basic infrastructure including traffic management, parking as well as pose a fire hazard etc. Accordingly the following to be complied with:

(i) Parking facilities

- Adequate infrastructure arrangements may be made w.r.t parking in the area by Local Authorities. The parking capacity to be in line with the hosting capacity of such units
- In areas where public parking is not commonly possible, banqueting area may be restricted and provision for parking to be made within the units' premises. Alternatively, the units may outsource parking to authorized parking lots subject to satisfaction of traffic authorities. Valet parking facilities may be provided in such areas.

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Minimum parking norms as notified by Department of Housing and Urban Development through notification no. 12/8/2012-5Hgll /4610 dated 11.08.2017 shall be applicable, as amended from time to time.

(Responsible authority for implementation: Department of Housing & Urban Development / Department of Local Govt.)

(ii) Traffic movement

- The local authorities shall ensure adequate space for movement of vehicles.
- The use of horse drawn carriages during Barat Processions shall not be allowed in areas not having adequate space for movement of vehicles to avoid the traffic crawls due to narrowing of the Right of Way (ROW).
- The use of DG sets kept on trucks/trolleys during the Barat Processions also causes air and noise pollution, apart from creating traffic congestion; hence, the use of DG sets during such processions needs to be prohibited in not having adequate space for movement of vehicles.
- The establishments shall obtain prior permission for such processions from local authorities.
- Min. approach road norms as notified by Department of Housing and Urban Development through notification no. 12/8/2012-5Hgll /4610 dated 11.08.2017 shall be applicable, as amended from time to time.

(Responsible authority for implementation: Department of Housing & Urban Development / Department of Local Govt.)

(iii) Fire safety

- The establishments shall make adequate arrangements for fire safety and obtain fire safety certificate from the respective State Government agencies.
- The establishments shall take permission from the local authorities for the hosting capacity of such units; which is to be commensurate with the facilities provided within the unit as well as the common infrastructure facilities of the area. Local Authorities to ensure adequacy of infrastructure facilities for existing units before granting necessary permissions. In case it is not possible to provide these facilities required for existing units, such units may be shifted out of the area. Fresh approval to new units to be considered based on the adequacy of these facilities.

(Responsible authority for implementation: Department of Housing & Urban Development / Department of Local Govt.)

(iv) Building Plan

- The establishments shall approve their building plans from concerned authorities. Local Authorities shall ensure that these units are operating in compliance with approved building plans and without any parking & traffic issues.

(Responsible authority for implementation: Department of Housing & Urban Development / Department of Local Govt.)

(v) Green Belt

- Bigger units/star hotels shall develop green belt on its premises and shall furnish the green belt development plan while applying for consent to operate.

The provisions for green belt as prescribed by Department of Housing and Urban Development. and Local authorities shall be complied. However, where space is available alongwith boundary of the units, the plantation/green belt shall be provided to the maximum extent.

Note, the guidelines issued by the Department of Housing and Urban Development / Local Govt. / other concerned department w.r.t parking facilities, traffic movement, fire safety, building plans and green belt shall also remain operative.

(Responsible authority for implementation: Department of Housing & Urban Development / Department of Local Govt.)

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